

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 09.05.2019

PRESENT: 1. Hon'ble Member (J) Shri Rajeswara Rao Vittalana

CP/CA No.	Purpose	Sec	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP(IB) No. 48/BB/2018	For orders	Sec 9 of I&B Code 2016	Vishwas Concrete Pvt Ltd	A Murali Advocate	Pranee Infrastructur es Pvt Ltd	Shri Sampanth Kumar T k Advocate

ADVOCATE FOR PETITIONER/s:

ATUL MADHAVAN
For Penikal. K. ARSUN
S. SAGAR ASSOCIATES
96 77235700

Adv. for Petitioner

ADVOCATE FOR RESPONDENT/s:

ORDER

Heard Shri Atul Madhavan, learned Counsel for Petitioner; None appeared for Respondent. Learned Counsel for Petitioner requests time to file financial status of the Corporate Debtor with details of Assets and Liabilities. Since none appeared for the Respondent and no reply has ^{been} filed on behalf of Respondent, it is necessary for the Petitioner to substantiate whether the Corporate Debtor is financially insolvent or not apart from the debt due to the Petitioner. Therefore, Petitioner is directed to file summary of the case which includes financial status of the Corporate Debtor by the next date of hearing. Post the case on **17.06.2019**.

MEMBER (J)

Shruthi
Verified

Court Officer